

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 173/9/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

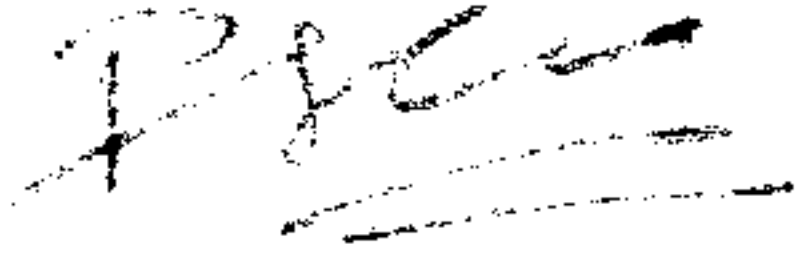

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017**

Name of the Company: Rudra Mercantile Trade.

V/s.

Nugen Machineries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN B. SHAH	Advocate	Petitioner	
2.	Vaibhavi Parikh	ADVOCATE	RESPONDENT	

**ORDER**

Learned Advocate Mr. Ishan Shah present for Operational Creditor/Petitioner.  
Learned Advocate Ms. Vaibhavi Parikh i/b Lexperts present for Respondent.

Learned lawyer appearing for both sides submitted that the dispute is settled between the parties. Accordingly the petitioner filed an affidavit for withdrawal of the Application.

Hence the petitioner is allowed to withdraw the petition.

Petition is disposed of as withdrawn.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 7th day of December, 2017.